

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO.1605
TO BE ANSWERED ON 4TH MARCH, 2016**

RE-REGISTRATION FOR MEDICAL PRACTITIONERS

1605. SHRIMATI DARSHANA VIKRAM JARDOSH:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government is aware of some developed nations having norms for compulsory re-registration for medical practitioners after some years to check their professional skills;
- (b) if so, whether there is norms set for medical practitioners in India to enhance their professional skills; and
- (c) if so, the details thereof along with the number of medical practitioners submitting information about their participation in professional meeting as a part of continuing Medical Education?

**ANSWER
THE MINISTER OF HEALTH AND FAMILY WELFARE
(SHRI JAGAT PRAKASH NADDA)**

(a) & (b): As on date, the Indian Medical Council (IMC) Act, 1956, does not provide for re-registration of doctors. However, as per the Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002, a Physician should participate in professional meetings as part of Continuing Medical Education (CME) programmes.

(c): No such information is maintained by the Central Government/MCI.